1. (1) This Act may be called the Bhubaneswar municipal council (Postponement of Election and Validation) Act, 1990

(2) It shall be deemed to have come into force on the 1st day of January, 1989.

2. In this Act, unless the context otherwise requires,-

(a) "Municipal Act" means Orissa Municipal Act, 1950;

(b) "Municipal Council" means a Municipal Council constituted under the Municipal Act;

(c) words and expressions used herein and not defined in this Act but defined in the Municipal Act, shall have the same meanings, respectively assigned to them in the Municipal Act.

3. Notwithstanding anything contained in Municipal Act or in any rules or orders made or issued thereunder or in the Orissa municipal council (Postponement of Election and Validation) Act, 1948.

(a) the election for reconstitution of the Bhubaneswar Municipal Council shall be held in accordance with the provisions of the Municipal Act and the rules made thereunder on such date, not being later than the 31st December, 1990, as the State Government may, by notification, direct and the Municipal Council so reconstituted shall, for all intents and
purposes, be deemed to have been constituted under and be governed by the provisions of the Municipal Act:

b) the omission on the part of the Special officer appointed under sub-section (1) of Section 423 of the Municipal Act for not holding the election to the said Municipal Council within the required time shall not be called in question in any court of law or otherwise open to challenge merely on the ground that the Special Officer did not act in accordance with law, and

(c) all actions taken, things done or orders passed by the said Special officer under the belief or purported belief that the election to the said Municipal council was validly postponed shall, for all intents and purposes, be deemed to have been validly taken, done or made, as the case may be, and no such action, thing or order shall be called in question in any court of law or otherwise open to challenge merely on the ground that the election to the said Municipal Council was not validly postponed.